GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2745 ANSWERED ON 22ND DECEMBER, 2022

VEHICLE SCRAPPING CENTRES

2745. SHRI BRIJENDRA SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the number of vehicle scrapping centres set up in the country for deregistered vehicles, during 2021-22, State-wise;

(b) the number of vehicles registered at these scrapping centres during the said period;

(c) whether there is any mechanism to ascertain the number of deregistered vehicles still plying on road; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) 08 Nos. of Registered Vehicle Scrapping Facilities (RVSFs) have been set up in accordance with the provisions of the MoRTH notification vide GSR 653(E) dated 23rd September 2021, which provides for the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 and are operational. Details are as under:-

(i) Gujarat: 02 Nos.

- (ii) Uttar Pradesh: 03 Nos.
- (iii) Haryana: 02 Nos.
- (iv) Assam: 01 No.

In addition to the above, 05 Nos. vehicle scrapping centres are also functional in NCR area in the formal sector.

(b) Total number of vehicles scrapped at RVSFs till date is 5215.

(c) and (d) The role of Union Government is to notify the rules/ regulations under the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The implementation of provisions of Central Motor Vehicles Rules, 1989 and Motor Vehicles Act, 1988 comes under the purview of State Transport Authority of the concerned State/UT.

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